

Annual Report and Review by the Government of the working of the Kudremukh Iron Ore Company Ltd. Bangalore for the year 1996-97

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1996-97.
 - (ii) Annual report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 2371/97]

Statement regarding review by the Government of the working of the Indian Airlines Ltd. New Delhi for 1995-96

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): Sir, I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :
 - (i) Statement regarding Review by the Government of the working of the Indian Airlines Limited, New Delhi, for the year 1995-96.
 - (ii) Annual Report of the Indian Airlines Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2372/97]

Explanatory Statement giving reasons for Immediate Legislation by the Income-Tax (Amendment) Ordinance, 1997

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): Sir, on behalf of Shri P. Chidambaram, I beg to lay on the Table an explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Income-Tax (Amendment) Ordinance, 1997, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library. See No. LT 2375/97]

Annual Report and Statement showing Review by the Government of the working of the Broadcast Engineering Consultants India Ltd. Noida for 1995-96

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): Sir, I beg to lay on the Table:

(1) A copy each of following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Statement regarding review by the Government of the working of the Broadcasting Engineering Consultants India Limited, Noida, for the year 1995-96.
- (ii) Annual Report of the Broadcasting Engineering Consultants India Limited, Noida, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2375-A/97]

Notifications under Agricultural Produce (Grading and Marking) Act, 1937

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : Sir, I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:

- (i) The Guavas Grading and marking rules, 1996 published in Notification No.G.S.R. 82 in Gazette of India dated the 8th February, 1997.
- (ii) The Cocoa Beans Grading and Marking Rules, 1996 published in Notification No. G.S.R. 184 in Gazette of India dated the 5th April 1997.

[Placed in Library. See No. LT 2376/97]

Notification under Apprentices Act, 1961

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI): Sir, on behalf of Shri M.P.Veerendra Kumar, I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961 :

- (i) The Apprenticeship (Amendment) Rules, 1997 published in Notification No.G.S.R. 269 in Gazette of India dated the 21st June, 1997.

- (ii) The Apprenticeship (Amendment) Rules, 1997 published in Notification No.G.S.R. 338 in Gazette of India dated the 27th September, 1997.

[Placed in Library. See No. LT 2377/97]

(2) A copy of the Notification No. S.O. 1617 (Hindi and English versions) published in Gazette of India dated 21st June, 1997 making certain amendment in the Notification No.S.O. 239 (e) dated the 23rd March 1995 issued under sub-section (1) and (2) of section 24 of the Apprentice Act, 1961 together with a corrigendum thereto published in Notification No.S.O.2288 dated the 13th September, 1997.

[Placed in Library. See No. LT 2378/97]

(3) A copy of the Notification No.S.O. 2223 (Hindi and English versions) published in Gazette of India dated the 6th September, 1997 specifying the subject fields as designated trades, for Technician (Vocational) Apprentices, for the purposes of the apprentices Act, 1961, issued under clause (e) section 2 of the said Act.

[Placed in Library. See No. LT 2379/97]

Ordinances under Article 123 (2) (a) of the Constitution

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): On behalf of Shri S.R. Balasubramoniyam, I beg to lay on the Table:

(1) A copy each of following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:

- (i) The Income-Tax (Amendment) Ordinance, 1997 (No. 15 of 1997) promulgated by the President on the 16th September, 1997.

[Placed in Library. See No. LT 2381/97]

- (ii) The Finance Act (Amendment) Ordinance, 1997 (No.16 of 1997) promulgated by the President on the 16th September 1997.

[Placed in Library. See No. LT 2382/97]

- (iii) The Employees Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1997 (No.17 of 1997) promulgated by the President on the 22nd September, 1997.

[Placed in Library. See No.LT 2383/97]

- (iv) The payment of Gratuity (Amendment) Ordinance, 1997 (No. 18 of 1997) promulgated by the President on the 24th September, 1997.

[Placed in Library. See No. LT 2384/97]

- (v) The Merchant Shipping (Amendment) Ordinance, 1997 (No. 19 of 1997) promulgated by the President on the 26th September, 1997.

[Placed in Library. See No.LT 2385/97]

- (vi) The Lotteries (Regulation) Ordinance, 1997 (No. 20 of 1997) promulgated by the President on the 1st October, 1997.

[Placed in Library. See No. 2386/97]

- (vii) The Essential Commodities (Special Provisions) Ordinance, 1997 (No.21 of 1997) promulgated by the President on the 3rd October 1997.

[Placed in Library. See No. LT 2387/97]

- (viii) The Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 1997 (No.22 of 1997) promulgated by the President on the 29th October, 1997.

[Placed in Library. See No. LT 2388/97]

(2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (i) the Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1997 published in Notification No. G.S.R, 276 in Gazette of India dated the 5th July, 1997.

- (ii) The Indian Administrative Service (Pay) Amendment Rules, 1997 published in Notification No. G.S.R 277 in Gazette of India dated the 5th July, 1997.

- (iii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment regulations, 1997 published in Notification No.G.S.R. 282 in Gazette of India dated the 12th July, 1997.

- (iv) The Indian Police Service (Pay) Third Amendment Rules, 1997 published in Notification No.G.S.R. 283 in Gazette of India dated the 12th July, 1997.

[Placed in Library. See No. LT 2389/97]

MR. SPEAKER: I will come. Let me transact some business.

SHRI RAM NAIK (Mumbai-North): Sir, I am on a point of order. Under item No. 6 Shri Chidambaram wants to lay the Explanatory Statement because an Ordinance has been issued though earlier a Bill was pending. So, under Rule 71(2), if a Bill is pending in the House, then Explanatory Statement has to be laid on the Table of the House if an Ordinance has been issued about the same subject. In a